

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
(IB)-622(PB)/2021  
IA-2042/2022

**IN THE MATTER OF:**

Satish Kumar Kaura

**.....Applicant**

**Vs.**

Yogesh Mittal

**.....Respondent**

**SECTION**

U/s 94 (1) of (IBC)

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

|                    |   |   |
|--------------------|---|---|
| For the Applicant  | : |   |
| For the Respondent | : |   |
| For the EARC       | : | Adv R P Agrawal & Adv Reema Mishra Counsels |
| For the LIC        | : | Adv. Ruchita Jain a/w Prakash Shinde        |
| For the RP         | : | Aditi Sharma                                |

**ORDER**

Ld. Counsel on behalf of Resolution Professional is present and submitted that in terms of order dated 29.02.2024, they have served the remaining Financial Creditor by speed post and by email. Ld. Counsel for one of the Financial Creditor i.e. LIC appear and submitted that they have not received the copy of the report. Ld. Counsel for the RP submitted that they have served the report to the LIC through email. Ld. Counsel for the RP undertakes to provide a copy of the report to the Counsel for the LIC by email and LIC may file their observation on this report before the next date of hearing. Ld. Counsel for one of the Financial Creditor, EARC appear. None

appears on behalf of the remaining Financial Creditor. List this matter on  
**17.05.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**